

Tamil Nadu Aided Institutions (Prohibition Of Transfers Of Property) Act, 1948

14 of 1948

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Tamil Nadu Aided Institutions (Prohibition Of Transfers Of Property) Act, 1948

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PREAMBLE

An Act to prohibit transfers of certain lands and buildings by managers of educational and other institutions in the 1[State of Tamil Nadu].

WHEREAS it is expedient to prohibit transfers by managers of educational and other institutions in the 1[State of Tamil Nadu], of lands and buildings acquired with the aid of Government grants, or from the Government; It is hereby enacted as follows :--

1 Substituted for the expression "Province of Madras" by the Tamil Nadu Adaptation of Laws Order, 1970.

<u>1.</u> Short title, extent and commencement :-

(1) This Act may be called the ¹[Tamil Nadu] Aided Institutions (Prohibition of Transfers of Property) Act, 1948.

(2) It extends to the whole of the 2 [State of Tamil Nadu].

(3) It shall come into force at once.

1 Substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

2 Substituted for the words "State of Madras" by ibid.

2. Definitions :-

In this Act, unless there is anything repugnant in the subject or context --

(1) "Government" means the ¹[State] Government;

(2) "institution" means --

(a) any college, school or other place in the ²[State of Tamil Nadu] which is intended for an educational purpose and includes libraries, playgrounds, hostels and quarters for the residence of teachers and servants ;

(b) any hospital, dispensary or nursing home in the 1 [State] and includes quarters for the residence of doctors, nurses and servants ;

(c) any other institution or 3 [class of institutions] in the 1 [State] notified by the Government in the Fort St. George Gazette ; 5

(3) "manager" means the owner, trustee or other person who has power to transfer any land or building belonging to an institution, and includes a local authority ;

(4) "transfer" includes sale, exchange, mortgage, 4[charge], lease or gift.

1 Substituted for the word "Provincial" by the Adaptation Order of 1950.

2 Substituted for the words "State of Madras" by ibid.

3 Substituted for the words "class of institution" by section 4 of, and the Third Schedule to, the Tamil Nadu Repealing and Amending Act, 1957 (Tamil Nadu Act XXV of 1957).

4 Inserted by section 2 of the Madras Aided Institutions (Prohibition of Transfers of Property) Amendment Act, 1950 (Tamil Nadu Act XXXIII of 1950).

5 Now, Tamil Nadu Government Gazette.

3. Prohibition of transfer of lands and buildings without permission from Government :-

(1) Where before or after the commencement of this Act --

(a) any land or building has been acquired, constructed, improved, or altered for the purpose of any institution, with the aid of any grant made from the ¹revenues of the Government, or

(b) any land or building has been transferred by the Government for use for the purposes of any institution, then, notwithstanding anything to the contrary in any other law for the time being in force or in the deed of transfer or other document relating to the land or building, it shall not be transferred without the permission of the Government under sub-section (2); nor shall the land or building be used except for the purposes of the institution or purposes similar thereto or be kept vacant without being used for any purpose, without the permission of the Government.

(2) The Government may, in their discretion, by order, permit the transfer of any such land or building if--

(i) the transfer is made in furtherance of the purposes of the institution or of similar purposes approved by the Government, and the assets resulting from the transfer are to be wholly utilised in furtherance of the said purposes;

(ii) the transfer is made only in part in furtherance of the purposes aforesaid, provided repayment is made to the Government of such portion as the Government may deem proper in the circumstances of the case, of the grant referred to in sub-section (1), clause (a) or of the current market value of the land or building referred to in sub-section (7), clause (b), or of both, as the case may be;

(iii) the transfer is made for any other valid reason, provided repayment is made to the Government in full of the grant referred to in subsection (1), clause (a), or of the current market value of the land or building referred to in sub-section (1), clause (b), or of both, as the case may be.

Explanation.-- When granting permission under clause (i) or (ii) for the transfer of any land or building, the Government may impose such conditions as they deem fit to ensure that the assets resulting from the transfer are utilized wholly or in part, as the case may be, in furtherance of the purposes referred to in those clauses ; but a contravention of any such condition imposed on the transferor shall not invalidate the transfer.

(3) If any such land or building is transferred without such permission, the transfer shall be null and void.

1 Now, the Consolidated Fund of the State Government.

<u>4.</u> Consequences of breach of provisions of section 3 :-

If, in any case, the Government, after giving the manager of the institution concerned a reasonable opportunity to make his representations in regard to the matter, are satisfied that the provisions of section 3, sub-section (1), have been contravened in respect of any land or building, they may, by order--

(a) if the land, or the land on which the building stands, belonged to the Government and was transferred by them for the purposes of the institution, direct the Collector to take possession of the land and of the building, if any, standing thereon, or at their option, direct the manager to pay to them in full the current market value of the land (together with that of the building where it was also transferred by them) and also the amount of the grant, if any, made by the Government for improving, altering or constructing the land or building;

(b) if the land, or the land on which the building stands, did not belong to the Government, direct the manager to repay in full the grant made by the Government, or at their option, direct the Collector to take possession of the land and of the building, if any, standing thereon, in which case, the Government shall pay to the manager any amount spent by him or his predecessors-in-title from the funds of the institution for the purpose of acquiring the land and constructing or acquiring the building, if any, thereon.

5. Effect of orders under sections 3 (2) and 4 :-

(1) Every order passed by the Government under section 3 (2) or 4 shall, subject to the provisions of sub-sections (2) and (3), be final and shall not be liable to be questioned in any Court of Law.

(2) (a) The manager of the institution in respect of which such an order is passed, not being a local authority, may, on the ground that the amount repayable or payable by or to him has been wrongly fixed in the order, apply to the District Judge having jurisdiction over the area in which the property in question is situated or if the property is situated in the presidency-town, to the Principal Judge of the ¹[Chennai] City Civil Court, for fixing such amount correctly in accordance with the provisions of section 3 (2) or (4), as the case may be.

(b) Such application shall be made within sixty days from the date on which the order is communicated to the manager.

(3) The District or City Civil CourtJudge shall determine the amount which is properly repayable or payable by or to the

manager in accordance with the provisions of section 3 (2) or 4, as the case may be, and such determination shall be final and shall not be liable to be questioned in any Court of Law.

1 Substituted for the word "Madras" by the City of Madras (Alteration of Name) Act, 1996 (Tamil Nadu Act 28 of 1996).

6. Land or building to vest in Government absolutely on possession being taken :-

(1) When, in pursuance of an order under section 4, the Collector takes possession of any land or building by himself or through another, it shall vest absolutely in the ¹[Government] free from all encumbrances other than those existing at the commencement of this Act or created with the permission of the Government after such commencement.

(2) If the Collector or any person authorised by him in this behalf is opposed or impeded in taking possession of any land or building under this Act, he shall, if he is a Magistrate, enforce the surrender of such land or building to himself; and, if he is not a Magistrate, he shall apply to a Magistrate, or within the presidency-town, to the Commissioner of Police, and such Magistrate or Commissioner shall enforce the surrender of the land or building to the Collector.

(3) Whoever opposes or impedes the Collector or any person authorised by him in taking possession of any land or building under this Act shall be punishable with imprisonment which may extend to six months or with fine which may extend to five thousand rupees or with both.

(4) Any land or building which vests in the ¹[Government] under subsection (1) shall be used by the Government, so far as may be, only for purposes similar to those for which it was being used before such vesting.

1 Substituted for the word "Crown" by the Adaptation Order of 1950.

7. Recovery of sums due under Act :-

Any sum required to be repaid or paid to the Government in pursuance of section 3, 4 or 5 may, without prejudice to any mode of recovery provided in any other law for the time being in force, be recovered from the properties of the institution or from the manager thereof as if it were an arrear of land revenue due from such institution or manager.

<u>7A.</u> Court not to attach, sell, etc., without the permission of the Government :-

¹[(1) No land or building referred to in section 3 (1) shall be liable to be attached, sold, or made subject to a charge by any Court whether in execution of a decree or order or otherwise, unless the person seeking such relief from the Court has obtained the permission of Government to do so and files such permission in Court.

(2) When granting such permission, the Government may impose such conditions as they deem fit.

(3) If any such land or building is attached or sold, or a charge is created thereon by any Court without the permission of the Government having been obtained and files as aforesaid or if any condition imposed by them when granting such permission is contravened, then, the attachment, sale or charge, as the case may be, shall be null and void.]

1 Inserted by section 3 of the Madras Aided Institutions (Prohibition of Transfers of Property) Amendment Act, 1960 (Tamil Nadu Act XXXIII of 1950).

<u>8.</u> Rules :-

(1) The Government may, by notification, in the Fort St. George Gazette¹, make rules not inconsistent with this Act for carrying into effect the purposes thereof.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for --

(a) the Court-fees payable on the applications referred to in section5, sub-section (2);

(b) the procedure to be followed in respect of such applications ;

(c) the payment of the costs incurred by the parties in connexion with such applications.

1 Now, Tamil Nadu Government Gazette.